

In the National Company Law Tribunal, Jaipur

IB -696/ND/2018

TA No. 126/2018

UNDER SECTION 9 of IBC, 2016

In the matter of:

Alpenol

..... Applicant/Petitioners

VS.

Di Shimla Sizers Pvt. Ltd.

.....Respondent

Order delivered on 04.10.2018

Coram: Shri R. Varadharajan, Member (Judicial)

For Petitioner (s) : Fareha Ahmad Khan, Adv.

For Respondent(s) : Alok Chaturvedi, Adv.

ORDER

Learned counsel for the parties are present. Learned counsel for the Corporate Debtor represents that in view of the illness suffered by him he is not in a position to argue the matter today and in the circumstances, the matter may be adjourned. Taking into consideration the statement made by learned counsel for the Corporate Debtor, the matter is being adjourned by ten days for final hearing. No further adjournment will be granted. Post the matter on 01.11.2018.

Sd

(R. Varadharajan)
Member (Judicial)